

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**RA-31/2018 in  
OA-3418/2016**

**New Delhi this the 27th day of February, 2018.**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Krishan Kumar Lal,  
S/o Late Sh. Tej Bhan Lal,  
R/o Block No. J, House No. 117,  
Vikas Puri, New Delhi-110018.

....Review Applicant

Versus

1. Central Public Works Department  
Through its Director General,  
Nirman Bhavan, New Delhi-110108.
2. The Chief Engineer,  
Central Design Organisation,  
CPWD, Nirman Bhavan,  
New Delhi-110108.
3. Union of India through  
Its Secretary,  
Ministry of Urban Development,  
CPWD, Nirman Bhavan,  
New Delhi-110108.
4. Ministry of Personnel, Public Grievances  
and Pensions through  
its Secretary,  
Department of Pensions & Pensioners Welfare,  
Lok Nayak Bhawan,  
Khan Market, New Delhi-110 003. .... Respondents

**O R D E R (By Circulation)**

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review application.

2. I have gone through the review application. I have also perused the judgment under review as also the grounds of review. I do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. Review Application is accordingly dismissed in circulation.

**(Praveen Mahajan)**  
**Member (A)**

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